

Bail Application No. 1665/2020
State vs. Amarjeet Singh
FIR No. 18/2020
PS Budh Vihar
U/s. 376 (2)/506 IPC & 4 POCSO Act

22nd June, 2020

This is an application filed on behalf of applicant/accused Amarjeet Singh U/s. 439 Cr. P.C. for grant of interim bail.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P.

Present : Ld. Addl. PP for the State.

Sh. Naveen, Ahlmad of the Court.

Ms. Madhu Hooda, Id. Counsel for DCW.

All have joined through Webex Cisco.

Heard.

It is reported by the Ahlmad that in compliance of previous order, IO has supplied the e-copy of the charge-sheet to the Id. Counsel for accused/applicant through e-mail. It is submitted that Id. Counsel for accused/applicant has telephonically made a request for adjournment since he has to go through the charge-sheet.

Ld. Counsel for the accused/applicant has not joined the meeting through Webex Cisco. As such, in view of the submissions made by the Ahlmad, the matter stands adjourned for arguments on the bail application for **29.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e.

rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

BHUPIN
DER
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Digitally signed (Bhupinder Singh)
by BHUPINDER ASJ-01/NW
SINGH Rohini/Delhi
Date: 2020.06.22 22.06.2020
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SC No.
State vs. Ashraf Rain
FIR No. 465/19
PS Ashok Vihar

22nd June, 2020

File taken up today as the same could not be placed before the Court on the last date fixed i.e. 16.06.2020.

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

Sh. Naveen, Ahlmad of the Court.

None for the accused.

File perused.

It is submitted by the Ahlmad of the Court that due to inadvertence, the file could not be placed before the Court on the last date fixed i.e. 19.06.2020. He is warned to remain careful in future.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 28.04.2020 was ordered to be listed for today i.e. **16.06.2020.**

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **24.08.2020.**

The order sheet be uploaded on the website under digital signature of

undersigned.

**BHUPINDER
SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
22.06.2020

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SC No.
State vs. Harish Sati
FIR No. 40/20
PS Shalimar Bagh

22nd June, 2020

File taken up today as the same could not be placed before the Court on the last date fixed i.e. 16.06.2020.

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

Sh. Naveen, Ahlmad of the Court.

None for the accused.

File perused.

It is submitted by the Ahlmad of the Court that due to inadvertence, the file could not be placed before the Court on the last date fixed i.e. 16.06.2020. He is warned to remain careful in future.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020.**

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020.**

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BHUPINDER SINGH

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(Bhupinder Singh)

ASJ-01/NW
Rohini/Delhi
22.06.2020

22nd June, 2020

File taken up today as the same could not be placed before the Court on the last date fixed i.e. 19.06.2020.

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

Sh. Naveen, Ahlmad of the Court.

None for the accused.

File perused.

It is submitted by the Ahlmad of the Court that due to inadvertence, the file could not be placed before the Court on the last date fixed i.e. 19.06.2020. He is warned to remain careful in future.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020.**

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **27.08.2020.**

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**BHUPINDER
SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
22.06.2020

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22nd June, 2020

File taken up today as the same could not be placed before the Court on the last date fixed i.e. 16.06.2020.

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

Sh. Naveen, Ahlmad of the Court.

None for the accused.

File perused.

It is submitted by the Ahlmad of the Court that due to inadvertence, the file could not be placed before the Court on the last date fixed i.e. 16.06.2020. He is warned to remain careful in future.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 28.04.2020 was ordered to be listed for today i.e. **16.06.2020.**

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **24.08.2020.**

The order sheet be uploaded on the website under digital signature of

undersigned.

BHUPINDER SINGH

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
22.06.2020

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22nd June, 2020

File taken up today as the same could not be placed before the Court on the last date fixed i.e. 16.06.2020.

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

Sh. Naveen, Ahlmad of the Court.

None for the accused.

File perused.

It is submitted by the Ahlmad of the Court that due to inadvertence, the file could not be placed before the Court on the last date fixed i.e. 16.06.2020. He is warned to remain careful in future.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 29.04.2020 was ordered to be listed for today i.e. **17.06.2020.**

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **25.08.2020.**

The order sheet be uploaded on the website under digital signature of undersigned.

**BHUPINDER
SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
22.06.2020

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